

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

18-9-2002.

Steps not taken by the applicant for issuance of notice on R.A. Therefore put up before the Bench for further order.

18/9/2002
Registration

1) Fresh Postal requisites for R.Ly in the same address filed.

2) Counter by R.1703 not filed.

For orders.

Bench

By
8/10/02

~~Notice~~

Fresh notice issued to R.Ly by my A.D. Posts.

Dh
S.O. 29/10/02

By

19/10/02

Order dated 23.1.2003

Heard Shri B.Mohanty-3, Advocate for the Applicant and Shri A.K.Bose, Sr.Standing Counsel for the Respondents and perused the materials available on record.

Non allotment of quarters in favour of the Applicant at Balasore/Chandipur is the subject matter of grievance raised in this O.A. As it appears, presently no quarters is lying vacant to be allotted in favour of the Applicant. In the said premises, Shri Mohanty for the Applicant states that the case may be directed to be considered by the Respondents for being allotted a quarters as and when a vacant quarters is made available.

In this view of the matter, having heard the learned counsel for the applicant and Shri A.K.Bose, learned Sr.Standing Counsel (who has also filed a counter in this case), Respondents are directed to consider the case of the Applicant to provide him a suitable quarters, as due and admissible under the relevant Rules governing the field, in the event a quarters falls vacant in near future.

This O.A. is disposed of as above.

No costs.

Send copies of this order to Respondents and free copies of this order be also made available to the learned counsels of both sides.

Y. Mohanty (23.1.2003)
MEMBER (JUDICIAL)